

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-5906-JK (LD) of 2024
DATED:- 03- 05 - 2024

Sanction is hereby accorded to the appointment Officer of Health and Medical Education Department as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 03.05.2024

No:- LAW-OIC/5/2024

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary, Health and Medical Education Department
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Annexure to the Government Order No.5906-JK(LD) of 2024 dated 03.05.2024

S.No.	Titled of the case	OIC
1	OA No.: 459/2023 alongwith OA No.: 762/2021 titled Dr. Tehseen Hassan Vs Union Territory of Jammu & Kashmir and others	Mr. Waqar Talib, JKAS, Under Secretary to the Government, Health and Medical Education Department
2	CRM(M) No. 145/2023 titled M/S Mir Medicate and others V/S Drug Inspector Ramban.	Mr. Sanjeev Gupta, Assistant Controller Drug
3	CRM (M) No. 146/2023 titled M/S Wani Medical Store and others Vs Drug Inspector Ramban.	Mr. Sanjeev Gupta, Assistant Controller Drug,
4	SWP No. 1601/2015 titled Rimpay Sharma Versus State of Jammu & Kashmir and others	Dr. Rajinder Kumar, Chief Medical Officer, Rajouri,
5	TA No. 7250/2021 in SWP No. 2503/2013 titled Meena Kumari V/s State	Dr. Sanjay Sharma, Dy. Director (Dentistry), Health Services,
6	TA No. 6546/2021 in SWP No. 2168/2011 titled Neelam Kumari V/s State	
7	TA No 7569/2020 in SWP No. 722/2019 titled Poonam Thakur V/s State	

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